

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****R/SPECIAL CIVIL APPLICATION NO. 9822 of 2022**

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KUNDANKUMAR HASMUKHBHAI PARMAR  
Versus  
RASHTRIYA RAKSHA UNIVERSITY

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**Appearance:**

MR SANDIP H MUNJYASARA(10781) for the Petitioner(s)  
No. 1  
MR DEVANG VYAS, SENIOR COUNSEL with MR HARSHEEL D  
SHUKLA(6158) for the Respondent(s) No. 1,2  
for the Respondent(s) No. 3

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**CORAM:HONOURABLE MS. JUSTICE VAIBHAVI D. NANAVATI****Date : 26/05/2022****ORAL ORDER**

Draft amendment dated 25.05.2022 is taken on record and the same is granted. The petitioner is directed to carry out the same within a period of two weeks from the receipt of the order of this Court.

Heard Mr. Sandip Munjyasara, learned advocate appearing for the petitioner and Mr. Devang Vyas, learned Senior Counsel with Mr. Harsheel Shukla, learned advocate appearing on caveat for respondent Nos.1 and 2.

Mr. Devang Vyas, learned Senior Counsel submitted that the petition itself is not maintainable. Mr. Devang Vyas, learned Senior Counsel submitted that reply would be filed in the present petition. Mr. Devang Vyas, learned senior counsel

also submitted that the petition suffers from vice of "*suppresio veri*" or "*suggestio falsi*".

Issue **NOTICE** making it returnable on **16.06.2022**.

(VAIBHAVI D. NANAVATI, J)

Pallavi

